

(B)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

R.A.260/97 in
O.A.No.1209/97.

New Delhi, this the 22nd day of February, 1999

HON'BLE SHRI N.SAHU, MEMBER(A)

Shri Sunder Dass
S/o Shri Daulat Ram.
Retired Driver DSL Shed
Shakurbasti, Delhi
Resident of C/o J-57, Hari Nagar,
New Delhi.Applicant

(None present)

Versus

Union of India
through the General Manager,
Northern Railway, Baroda House,
New Delhi.Respondent

(By Advocates: Sh.B.S.Jain and Sh.H.K.Gangwani)

O R D E R (ORAL)

HON'BLE SHRI N.SAHU, MEMBER(A)

Heard Shri B.S.Jain, learned counsel for respondents. Applicant is not present.

2. Notices issued on R.A. returned unserved on the ground that the applicant was not available at the given address. The Registry verified and sent the notices at the address mentioned in the R.A. Learned counsel for respondents states that the representation has been disposed of by order dated 30.9.98. He reiterates that a sum of Rs.768/- payable in the year 1992 comprised of Rs.352.80/- as GPF and Rs.415.28 as bonus. He states that the applicant was not entitled to the payment of bonus. The interest of Rs.353/- works out to be Rs.3,608/-. The

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applicant has already been paid Rs.1576/- and the balance was paid to him on 30.9.98.

3. Nothing further survives in the R.A. It is accordingly dismissed.

N. SAHU
(N. SAHU)
MEMBER(A)

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